

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3308  
ANSWERED ON:11.02.2014  
AMENDMENT IN LAW  
Ponnam Shri Prabhakar;Singh Shri Ganesh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has expanded the definition of rape;
- (b) if so, the details thereof along with the views of each State Government and other experts, if any, in this regard;
- (c) whether the existing legislative measures are adequate to bring the rapists including juveniles to justice;
- (d) if so, the details thereof;
- (e) if not, whether the Government proposes to amend the existing laws to make them more stringent; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) Yes Madam. The Criminal Law (Amendment) Act, 2013, which came into force from 3rd February, 2013 provides a wider definition of rape. The Criminal Law (Amendment) Act, 2013 was formulated on a broad convergence of the Criminal Law (Amendment) Bill, 2012, the Justice J.S. Verma Committee Report and the 167th Report of the Department-related Parliamentary Standing Committee.

(c) to (f) Yes Madam. The Criminal Law (Amendment) Act, 2013 already provides stringent punishment, up to capital punishment for the offence of rape. However, at present juveniles are not covered under the provisions of the Indian Penal Code, 1860. The juvenile offenders, who are below the age of eighteen years, are tried under the Juvenile Justice (Care and Protection of Children) Act, 2000. A proposal for amendment of existing provision of Juvenile Justice Act, with focus on heinous offences including rape committed by Juveniles above the age of 16, is currently under consideration of the Government.